

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 110 066.  
Principal Bench, New Delhi**

**COURT NO. III**

**DATE OF HEARING/DECISION : 10/05/2018.**

**Excise Appeals No. 57862-57863 of 2013 (SM)**

[Arising out of the Order-in-Appeal No. IND/CEX/000/APP/403-407/2012 dated 27/12/2012 passed by The Commissioner (Appeals), Central Excise & Customs, Indore.]

|                                      |            |
|--------------------------------------|------------|
| M/s Taneja Iron and Steel Co. Ltd. ] | Appellants |
| Shri Manoj Taneja, Director ]        |            |

Versus

|                  |            |
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| CCG & ST, Indore | Respondent |
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**Appearance**

None – for the appellants.

Shri P. Juneja, Authorized Representative (DR) – for the Respondent.

CORAM: **Hon'ble Shri C.L. Mahar, Member (Technical)**

Final Order No. 51751-51752/2018 Dated : 10/05/2018

**Per. C.L. Mahar :-**

Nobody appeared for the appellants. Accordingly, I have heard learned DR for the Revenue and have perused the record of the appeal. It is seen that the appellant have regularly been receiving the notice of hearing but they have been making application every time for adjournment without any valid ground. Thus, it is seen that the appellants are not serious in pursuing

the appeals before this Tribunal. Accordingly, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in open court.)

**(C.L. Mahar)**  
**Member (Technical)**

PK